

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 328 OF 2018 IN
DFR NO. 416 OF 2018

Dated: 27th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Tanot Wind Power Venture Pvt. Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sandeep Rajpurohit
Mr. S. Venkatesh
Mr. Pratyush Singh
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. R.K.Mehta
Ms. Himanshi Andley for R-1

Mr. M.G.Ramachandran
Ms. Poorva Saigal
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-2 & 3

ORDER

IA NO. 328 OF 2018
(Appl. for Condonation of Delay in filing appeal)

We have heard learned counsel, Mr. Sanddep Rajpurohit, appearing for the Appellant and learned counsel Shri R.K.Mehta for Respondent No. 1 and leaned Sr. counsel, Shri M.G.Ramachandran for Respondent Nos. 2 and 3.

The learned counsel appearing for the Appellant submitted that there is a delay of 18 days in filing the appeal which has been explained satisfactorily and sufficient cause shown in the application. The same may kindly be accepted and delay may kindly be condoned in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned council appearing for the Appellant, the learned counsel appearing for Respondent Nos. 1, 2 & 3 have not filed any objections. The delay in filing the appeal has been explained satisfactorily and sufficient cause shown in the application. The same is accepted and the delay in filing the appeal is condoned. IA, being IA No. 328 of 2018, for delay in filing the appeal is allowed.

Registry is directed to number the appeal and post this matter for admission on **09.05.2018**, as requested.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Kt/vg